FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF DIVYA AGRO CHEM PRIVATE LIMITED

SN	PARTICULARS	DETAILS
1	Name of corporate debtor	Divya Agro Chem Private Limited
2	Date of incorporation of corporate debtor	28.05.2009
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai.
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U24219MH2009PTC192776
5	Address of the registered office and principal office (if any) of corporate debtor	9 Queens Lawn Premises Chs Ltd S V Road Plot No 967 opp Sony Mony Vileparle West, Mumbai City, Mumbai, Maharashtra, India, 400056
6	Date of closure of Insolvency Resolution Process	19.12.2023
7	Liquidation commencement date of corporate debtor	19.12.2023 (Receipt of Order via email dated 02.01.2023)
8	Name and registration number of the insolvency professional acting as liquidator	Pravin R. Navandar **Reg. No.:** IBBI/IPA-001/IP-P00008/2016-017/10027
9	Address and e-mail of the liquidator, as registered with the Board	D-519,520, Neelkanth Business Park, Nathani Road, Vidyavihar (W), Mumbai, Maharashtra ,400086 Email id: pravin@prnco.in, cirp.dacpl@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	D-519,520, Neelkanth Business Park, Nathani Road, Vidyavihar (W), Mumbai, Maharashtra ,400086 Email id: pravin@prnco.in, cirp.dacpl@gmail.com
11	Last date for submission of claims	1 February 2024 (30 days from receipt of liquidation commencement order)

NOTICE is hereby given that the National Company Law Tribunal, Mumbai bench has ordered the commencement of liquidation of Divya Agro Chem Private Limited on 19 December 2023 (Order received on 2 January 2024).
The stakeholders of Divya Agro Chem Private Limited are hereby called upon to submit their claims with proof on or before 1 February 2024, to the liquidator at the address mentioned against item No.10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.
In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

PRAVIN RAMESHWAR NAVANDAR
Digitally signed by PRAVIN RAMESHWAR NAVANDAR
Date: 2024.01.04 12:01:06 +05'30'

Date : 4 January 2024
Place : Mumbai, Maharashtra

Pravin R. Navandar
Liquidator
Divya Agro Chem Private Limited
(AFA valid up to 23rd December, 2024)